

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 745 of 2018**

**IN THE MATTER OF:**

**Hero Fincorp Ltd.**

**...Appellant**

**Vs**

**Rave Scans Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant:** Dr. U.K. Chaudhary, Sr. Advocate along with Mr. Pulkit Deora, Ms. Sylvine Sarmah and Mr. Dhruv Gupta, Advocates

**For Respondents:** Mr. Sanjeev Singh, Mr. Sampanus Pani, Mr. Shivam Ram, Advocates for Religare Finvest

Mr. K. Datta and Mr. Shivankar, Advocates for Resolution Professional (Respondent No. 3)

Mr. Kunal Thandon, Ms. Niti Jain and Ms. Richa, Advocates for Respondent Nos. 4 & 5

Mr. Sanjeev Sagar and Ms. Nazia Parveen, Advocates for Capfloat

Ms. Apoorv Sarvaria, Advocate for PNB

Mr. Rakesh Kumar and Mr. Aashish Khattar, Advocates for Resolution Applicant

**ORDER**

**21.08.2019** Heard in part. Learned Counsel for the Resolution Applicant submits that the distribution is to be seen as per amended Section 30 of Insolvency and Bankruptcy Code, 2016 (referred to as '**IBC**'). If that be so, the Resolution Applicant will show whether the Resolution Plan confirms the manner of distribution to be made in terms of amended Section 30(4) of IBC.

Post the case for hearing under heading 'For Orders' on **4<sup>th</sup> September, 2019.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Sk*